



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**RA No. 29/2021 in
OA No. 1395/2017
MA No. 1021/2021**

This the 23rd day of April, 2021

(Through Video Conferencing)

**Hon'ble Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Sh. Subham,
S/o Sh. Yoginder Singh,
Ex-Track Maintainer,
Grade-4, Under SSE,
Pway Shamli,
R/o Shiv Vihar Colony,
Mohalla Railpur,
Shamli, Distt. Muzaffarnagar,
Uttar Pradesh.
2. Sh. Gaurav Kumar,
S/o Sh. Sansar Singh,
Track Maintainer,
Grade-4, Under SSE, Pway Shamli,
R/o Village Kheri,
Sundiyan, Distt. Muzaffarnagar,
Uttar Pradesh.
3. Piyush Kumar,
S/o Sh. Om Prakash,
Track Maintainer, Grade 4,
Under SSE, Pway Shamli,
Uttar Pradesh,
R/o Town Sisauli,
Distt. Muzaffarnagar,
Uttar Pradesh.

... Applicants

(By Advocate : Mr. J. S. Mann)



Versus

1. Union of India,
Through The GM,
NR Headquarter,
Baroda House,
New Delhi.
2. The Civil. Railway Manager,
Delhi Division,
State Entry Road,
Paharganj, N.D.
3. The Sr. Divl. Engineer-II, New Delhi,
Delhi Division,
State Entry Road,
Paharganj, N.D.
4. Sh. Sanjay Kumar Sharma,
Sr. Section Engineer,
Permanent Way, Shamli,
Distt. Muzaffarnagar,
Uttar Pradesh.

... Respondents

(By Advocate : Mr. Krishan Kant Sharma)



O R D E R (ORAL)

Justice L. Narasimha Reddy, Chairman :

MA No. 1021/2021

This application is filed with a prayer to condone the delay in filing the RA. Though there is some difference of opinion as regards the jurisdiction of the Tribunal in condoning the delay in filing the RA, we exercise the jurisdiction therein and condone the delay. MA is accordingly allowed.

RA No. 29/2021

This RA is filed with a prayer to review the order dated 06.11.2020 passed in OA No. 1395/2017. The OA was filed challenging the order of dismissal by invoking Article 311 (2) (b) of the Constitution of India.

2. The applicant has virtually raised the grounds which were already canvassed in the OA as well as during the course of the arguments in the OA. No fresh point is raised much less no factual error is pointed out, which missed the attention of the Tribunal while hearing the OA.

3. We do not find any merit in the RA and accordingly the same is rejected.

**(Aradhana Johri)
Member (A)**

/jyoti/ankit/sd

**(Justice L. Narasimha Reddy)
Chairman**